

Adulteration in Drugs, Food Stuffs and Edible Oils

1384. SHRI PRATAP RAO B. BHOSALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of growing incidence of adulteration in drugs, food-stuffs and edible oils;

(b) if so, the nature and extent of adulteration;

(c) whether any new steps have been taken recently to curb this menace; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) to (d). The information in respect of adulteration in drugs, food-stuffs and edible oils are given in statements I and II below.

STATEMENT I

(a) and (b). This Ministry has not received any information regarding growing incidence of adulteration in drugs:

(c) and (d). Central Government have been advising the State Governments to strengthen their Drug Control Machinery to curb the manufacture of spurious/adulterated drugs. The steps taken in this regard are as follows:

(i) Penalties for the manufacture for sale and selling of spurious drugs have been enhanced as per Drugs and Cosmetics (Amendment) Act, 1982.

(iii) Resolutions were passed in the meeting of the Central Council of Health and Family Welfare held in February, 1989 requesting State Governments to streng...

Drugs Control Organisation and to set up adequate testing facilities and to establish separate intelligence-cum-legal cell. The meeting also recommended that Drugs Control Organisation at the Centre should be upgraded and strengthened.

STATEMENT II

(a) and (b). As per the Annual Reports on the working of the Prevention of Food Adulteration Act, received from the States/ Union Territories the overall extent of adulteration in foodstuffs including edible oils during the years 1985-1988 ranges between 11 per cent to 12 per cent. Adulteration in foodstuffs is generally due to:-

(i) not conforming to the standards laid down under the Prevention of Food Adulteration Rules;

(ii) presence of adulterants like water, unpermitted colours and foreign matters.

(c) and (d). The Prevention of Food Adulteration Act, 1954 has been amended in the year 1986 giving power to the recognised Consumer Associations also to draw samples of food articles and initiate legal action in case the sample is declared adulterated or misbranded.

Conference/Workshops have been arranged, where the State Food (Health) Authorities/Consumer Organisations/Industries have been urged upon to play their role effectively in ensuring food quality and food safety.

Recovery of Dues by D.D.A.

1385. SHRI R. N. RAKESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether huge loss has been suffered by the Delhi Development Authority

(DDA) due to non-recovery of dues;

(b) if so, the details thereof;

(c) the reasons for non-recovery of dues;

(d) the estimated amount of non-recovery dues, at present and since when; and

(e) the time by which this money will be recovered?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Dues are payable with penal interest and this way no loss is suffered by DDA.

(c) Reluctance on the part of some of the allottees to pay the DDA dues on time after having taken possession of the properties and litigation by the allottees.

(d) Rs. 177.06 crores upto 31.3.1989 in respect of DDA main and Rs. 34.55 crores in respect of the Slum Wing, since 1966-67.

(e) It is not possible to stipulate any fixed time limit.

Co-Operative Spinning Mills in Maharashtra

1387. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of TEXTILES be pleased to state;

(a) the number of cases pending for the setting up of co-operative spinning mills in Maharashtra;

(b) the reasons for delay in granting licences; and

(c) the number of new licences for the setting up of co-operative spinning mills which are proposed to be issued to Maharashtra in the coming year?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) There is no case pending for issue of a licence for setting up a cooperative spinning Mill in Maharashtra.

(b) and (c). Do not arise in view of (a) above.

[Translation]

Irrigation Schemes of Uttar Pradesh Awaiting Central Clearance

1388. SHRI HARSH VARDHAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of Irrigation Schemes of Uttar Pradesh pending with Union Government;

(b) the period since when these schemes are pending; and

(c) the time by which a decision is likely to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). Out of the 10 projects received from the State Government from March, 1984 to August, 1989, comments on 9 major projects received have been sent to the State Government for compliance. The remaining medium project has been received recently in February, 1990 at Centre. In addition, techno-economic appraisal of 7 major projects received from February, 1975 to February, 1987 has not been considered worthwhile because substantial expenditure had already been incurred by the State Government prior to their appraisal and acceptance by the Centre.